

[Shri B. Bhagavati.] of section 7 of the Indian Telegraph Act, 1885, a copy each of the following Notifications of the Ministry of Transport and Communications (Departments of Communications and Civil Aviation): —

- (i) Notification G.S.R. No. 1164, dated the 11th August, 1962, publishing the Indian Wireless Telegraphy (Experimental Service) Rules, 1962.
- (ii) Notification G.S.R. No. 1165, dated the 17th August, 1962, publishing the Indian Wireless Telegraphy (Demonstration Licence) Rules, 1962. Placed in Library. See No. LT-484/62 for (i) and (ii)-]

**ORDER ISSUED BY THE PRESIDENT UNDER
ARTICLE 359 OF THE CONSTITUTION**

SHRI LAL BAHADUR: Sir, I beg to lay on the Table, under clause (3) of article 359 of the C institution, a copy of the Ministry of Home Affairs Notification G.S.R. No. 1464, dated the 3rd November, 1962, publishing an Order issued by the President under clause (1) of the said article. [Placed in Library. Se_e No. LT-450/62.]

**EXTENSION OF TIME FOR PRESEN-
TATION OF REPORT OF JOINT
COMMITTEE OF THE HOUSES ON
THE LIMITATION BILL, 1962**

SHRIMATI VIOLET ALVA (Mysore): Sir, I beg to move:

"That the time appointed for the presentation of the Report of the Joint Committee of the Houses on the Bill to consolidate and amend the law for the limitation of suits and other proceedings and for purposes connected therewith, be extended up to Friday, the 30th November, 1962."

The question was put and the motion was adopted.

**EXTENSION OF TIME FOR PRE-
SENTATION OF REPORT OF JOINT
COMMITTEE OF THE HOUSES ON
THE INDIAN MARINE INSURANCE
BILL, 1959.**

SHRI B. RAMAKRISHNA RAO (Andhra Pradesh): Sir, I beg to-move:

"That the time appointed for the presentation of the Report of the Joint Committee of the Houses on the Bill to codify the law relating to marine insurance be extended up to Monday, the 11th March, 1963."

The question was put and the motion was adopted.

**GOVERNMENT RESOLUTIONS RE
PROCLAMATION OF EMERGENCY
AND AGGRESSION BY CHINA**

MR. CHAIRMAN: Shri Lai Bahadur will move two resolutions which we would take up together.

THE MINISTER OF HOME AFFAIRS (SHRI LAL BAHADUR) : Mr. Chairman, Sir, with your permission I rise to move the two resolutions on the Agenda together. I shall read them out:—

1. "This House approves the Proclamation of Emergency issued by the President on the 26th October, 1962, under clause (1) of Article 352 of the Constitution."

2. "This House notes with deep regret that, in spite of the uniform gestures of goodwill and friendship by India towards the People's Government of China on the basis of recognition of each other's independence, non-aggression and non-interference, and peaceful co-existence, China has betrayed this goodwill and friendship and the principles of Panchsheel which had been agreed to between the two countries and has committed aggression and initiated a massive invasion of India by her armed forces.